

ANNEXURE - I

List of Papers in Original Application No. 127/92

| Sl. No. of Papers | Date Of Papers Or Date of filing. | Description Of Papers. |
|----------------------|---|---------------------------|
| | | Part - I |
| | O | Original Judgement |
| | | O.A & Material Papers. |
| | | Counter |
| | | Reply Counter |

PART - I, PART - II and PART - III
Destroyed.

Central Administrative Tribunal

HYDERABAD BENCH

(1)

O.A. No./T.A. No. 127/1992

B. Lakshmi Pathi Rao,, Applicant(s)

Versus

Secretary, Dept. of Tel. Communications, N. Pulivitla, Respondent(s)

| Date | Office Note | Orders |
|---------|-------------|---|
| 17.2.92 | | <p>This is an application filed by the applicant under Section 19 of the Administrative Tribunals Act to set aside the dismissal order dated 17.7.1990.</p> <p>The applicant was working as Telecom Office Assistant at the relevant time. A regular departmental enquiry had been conducted against him when the disciplinary authority had passed the orders on 17.7.90 (Annexure-I) dismissing him from his service. As against the said orders the applicant seems to have preferred an appeal on 16.8.1990. the said memorandum before the competent authority Annexure-4 of the paper book. Eventhough the appeal has been mentioned as early as in the month of August, 1990, the said appeal seems to be still pending before the appellate authority. After hearing Mr. TPV. Subbarayudu, Advocate for the applicant and Mr. N. Bhaskara Rao, Advocate for the respondents we feel that it would be fit and proper to give appropriate direction to the appellate authority while disposing of this OA.</p> <p>Hence we direct the appellate authority to dispose of the appeals to applicant filed in the month of within 6 weeks from the date of this order. If the applicant will be aggrieved by then this Tribunal afresh appellate authority with law.</p> <p>at liberty in acco</p> <p>(HTCSR) M(J) (P.T.O.)</p> |

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 127/92.

Date of Order: 17.2.92.

Plaintiff

Lakshmi pati Rao.

and

Union of India, rep. by

1. Secretary to Govt. of India,
Dept. of Telecommunications,
Sanchar Bhawan, New Delhi-1.

2. Chief General Manager, Telecommunications,
Hyderabad-1.

3. The Telecom Dist. Manager, Vijayawada - 050

4. The Divisional Engineer Phones (Admn)
O/o The Telecom Dist. Manager, Vijayawada-10.

.. Applicant.

.. Respondents.

For the Applicant: Mr. T.P.V. Subba Rayudu, Advocate

For the Respondents: Mr. Naren Bhaskar Rao, Addl. CGSC, CAT, Hyd.

CORAM:

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER (JUCL)

The Tribunal made the following Orders:-

This is an application filed by the applicant under section 19 of the Administrative Tribunals Act to set aside the dismissal order dated 17.7.1990.

The applicant was working as Telecom Office Assistant at the relevant time. A regular departmental enquiry had been conducted against him. The disciplinary authority had passed the orders dated 17.7.90 (Annexure-1) dismissing him from service. As against the said orders the applicant seems to have preferred an appeal on 16.8.1990. Copy of the said memorandum of appeal preferred before the competent authority is Annexure-4 of the paper book. Eventhough the appeal had been preferred as early as in the month of August, 1990, the said appeal seems to be still pending before the appellate authority. After hearing Mr. T.P.V. Subbarayudu, Advocate for the applicant and Mr. N. Bhaskar Rao, Addl. CGSC for the Respondents we feel that it would be fit and proper to give appropriate direction to the appellate authority while disposing of this O.A.

Hence we direct the appellate authority to dispose of the appeal of the applicant filed in the month of August, 1990 within 6 weeks from the date of receipt of this order if the same is not already disposed of. If the applicant continues to be aggrieved by the orders passed by the appellate authority the applicant will be at liberty to approach this Tribunal afresh in accordance with law.

CERTIFIED TO BE TRUE COPY

Date.....

Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad

SD/-A. Mohankishnaiah
Deputy Registrar (J)

To : Mr. T.P.V. Subbarayudu, Advocate

1. The Secretary to Govt. of India, Union of India,
Dept. of Telecommunications, Sanchar Bhawan, New Delhi-1.
The Chief General Manager, Telecommunications, Hyderabad-1.
The Telecom Dist. Manager, Vijayawada - 050
The Divisional Engineer Phones (Admn) O/o The Telecom Dist. Manager,
Vijayawada.

One copy to Mr. T.P.V. Subbarayudu, Advocate, Block 16/5 Krupa Anand xxx
Apartments, Anandbagh, Seeligeruda, Hyd-47.
One copy to Mr. Naren Bhaskar Rao, Addl. CGSC, CAT, Hyd. Bench.
One spare copy.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 127/92. ✓

Date of Order: 17.2.92. ✓

(66)

Between:

B.LakshmiPati Rao,

.. Applicant.

and

Union of India, rep. by

1. Secretary to Govt. of India,
Dept. of Telecommunications,
Sanchar Bhavan, New Delhi-1.
2. Chief General Manager, Telecommunications,
Hyderabad-1. ✓
3. The Telecom Dist. Manager, Vijayawada - 050
4. The Divisional Engineer Phones (Admn)
O/o The Telecom Dist. Manager, Vijayawada-10. ✓

.. Respondents. ✓

For the Applicant: Mr. T.P.V. Subba Rayudu, Advocate ✓

For the Respondents: Mr. Naram Bhaskar Rao, Addl. CGSC. CAT. Hyd.

CORAM:

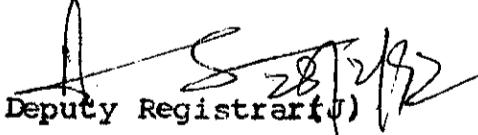
THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL) ✓

The Tribunal made the following Order:-

This is an application filed by the applicant under Section 19 of the Administrative Tribunals Act to set aside the dismissal order dated 17.7.1990.

The applicant was working as Telecom Office Assistant at the relevant time. A regular departmental enquiry had been conducted against him. The disciplinary authority had passed the orders dated 17.7.90 (Annexure-II) dismissing him from service. As against the said orders the applicant seems to have preferred an appeal on 16.8.1990. Copy of the said memorandum of appeal preferred before the competent authority is Annexure-4 of the paper book. Eventhough the appeal had been preferred as early as in the month of August, 1990, the said appeal seems to be still pending before the appellate authority. After hearing Mr.T.P.V. Subbarayudu, Advocate for the applicant and Mr.N.Bhaskara Rao, Addl.CGSC for the Respondents we feel that it would be fit and proper to give appropriate direction to the appellate authority while disposing of this O.A.

Hence we direct the appellate authority to dispose of the appeal of the applicant filed in the month of August, 1990 within 6 weeks from the date of receipt of this order if the same is not already disposed of. If the applicant continues to be aggrieved by the orders passed by the appellate authority the applicant will be at liberty to approach this Tribunal afresh in accordance with law.


Deputy Registrar (S. 28/2/92)

To

1. The Secretary, to Govt. of India, Union of India,
Dept. of Telecommunications, Sanchar Bhavan, New Delhi-1.
2. The Chief General Manager, Telecommunications, Hyderabad-1.
3. The Telecom Dist. Manager, Vijayawada - 050
4. The Divisional Engineer Phones (Admn) O/o The Telecom Dist. Manager, Vijayawada.
5. One copy to Mr.T.P.V. Subbarayudu, Advocate, Block 16/5 Krupa Anand Apartments, Anandbagh, Safilguda, Hyd-47.
6. One copy to Mr. Naram Bhaskar Rao, Addl. CGSC. CAT. Hyd. Bench.
7. One spare copy.

pvm.


W.D. 28/2/92

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28/2/92
Records

TYPEDE BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 17 - 2 - 1992

ORDER/JUDGMENT:

R.A/C.A/ M.A.Nc.

in

O.A.Nc. 127/92 ✓

T.A.No.

(W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No Order as to costs.

P.W.M.

